

(b) if so, what could be the time frame?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAIN MEENA):
(a) and (b) In a deregulated industrial environment, decisions to set up industries are taken by the entrepreneurs. The State Governments are primarily responsible for industrial development in their respective States. However, the Union Government supplements the efforts of the State Government through various schemes.

Details of the amount released so far under various scheme to the State are as under:

(Rs. in crore)

Scheme	Capital Investment	Interest Subsidy	Comprehensive Insurance Subsidy	Transport Subsidy
2002-03	Nil	Nil	Nil	54.36 – since inception of the scheme in 1971
2003-04	20.	1.75	Nil	
2004-05	Nil	Nil	Nil	
2005-06	Nil	Nil	Nil	
2006-07	Nil	Nil	Nil	
2007-08	4.0	Nil	Nil	
2008-09	Nil	11.57	Nil	
2009-10	Nil	12.0	Nil	9.55
2010-11	5.0*	17.76*	0.13	Nil
TOTAL	11.00	43.08	0.13	63.91

*Sanctions for these amounts have been issued on 27th April, 2010.

Indian Banks' Association has advised that Banks are usually interested in financing the Projects that are environment friendly and capital light, subject to their lending policies and the project ordered is technically feasible and commercially viable.

Recommendation regarding disabled person

4171. SHRIMATI BRINDA KARAT: Will the Minister of FINANCE be pleased to state:

(a) what are the recommendations in Eleventh Five Year Plan for the disabled; and

(b) what is the action taken by Government to implement these recommendations?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAIN MEENA):
(a) and (b)

*Recommendations in the eleventh five year plan for the
disabled and action taken by the government thereon*

S. No.	Significant Recommendations in Eleventh Five Year Plan	Action Taken by the Government.
1	2	3
1.	Need to review all the four disability legislations and to amend them suitably to bring them in consonance with UNCRPD.	<p>The Ministry of S.J.&E deals with following Acts:</p> <ol style="list-style-type: none">i. Persons with Disabilities (Equal Opportunities, Protection of Rights and Full Participation) Act (PwD Act, 1995)ii. Rehabilitation Council of India (RCI Act, 1992)iii. National Trust for Welfare of Persons with Autism, Cerebral Palsy, Mental Retardation and Multiple Disability Act, 1999. <p>The Ministry is in the process of amending PwD Act, 1995 in line with the UN Convention on the Rights of Persons with Disability (UNCRPD).</p> <p>The fourth legislation pertaining to disabilities is Mental Health Act 1987 which is dealt with by Ministry of Health and Family Welfare. There has been no amendment in the Mental Health Act, 1987 till date. As intimated by M/o Health and Family Welfare, none of its provisions appear to be in conflict with any provisions of UNCRPD and as such no need is felt to amend any of its provisions to bring it in consonance to UNCRPD.</p>

1	2	3
2.	<p>A concerted effort should be made to make all public buildings and facilities compliant with the requirements of a barrier-free built environment. Towards this end building bye-laws, municipal and civil regulations, relevant codes for constructions and design should incorporate the requirements of barrier-free environment. To promote greater accessibility and barrier free environment to the disabled, a new National Institute of Universal Design will be set up in the Eleventh Plan.</p>	<p>The Department of Public Enterprises has decided that all building of Central Public Sector Enterprises be made barrier free within following time limit.</p> <ol style="list-style-type: none"> i. Navratna CPSEs – 2009-10 ii. Miniratna CPSEs – 2010-11 iii. All other CPSEs – 2011-12 <p>The Ministry of Social Justice & Empowerment has launched its disabled friendly website- www.socialjustice.nic.in.</p>
3.	<p>199 DDRCs for comprehensive service in community setting have been sanctioned, but only 128 were made operational by the end of the Tenth Plan. The Eleventh Plan will ensure that the remaining 71 centers are also operationalised.</p>	<p>Out of the 199 District Disability Rehabilitation Centers (DDRCs) sanctioned so far, 173 DDRCs are made operational. Of the remaining 26 centers, funds have been released to 5 DDRCs in 2009-10 to operationalise them.</p>
4.	<p>The Eleventh Plan will endeavour to create awareness about ADIP and other such schemes.</p>	<p>A Committee has been constituted to review the ADIP Scheme.</p>
5.	<p>The efforts of the Eleventh Plan will be to ensure that all Commercial Banks, Regional Rural Banks (RRBs) and Cooperatives should provide loans to disable people on concessional terms for undertaking self-employment ventures.</p>	<p>The National Handicapped Finance and Development Corporation (NHFDC) provide concessional credit to Persons with Disabilities (PWDS) for setting up income generating activities for self-employment. 11580 Persons with Disabilities were provided loans at concessional rates by the Corporation during the first two years of the Eleventh Five year Plan.</p>

1	2	3
6.	A disabled person should be able to get his/her disability certificate within 30 days of making an application. The responsibility to ensure this will rest with the concerned district magistrate.	The Persons with Disabilities Rules, 1996 have been amended <i>vide</i> notification no. 16-02/207-DD, III dated 30.12.2009 and the amended Rules <i>inter-alia</i> prescribe a simplified and decentralized procedure for issuance of Disability Certificate.
7.	That education would be made disabled friendly by 2020.	Under Sarva Shiksha Abhiyan (SSA), buildings of about 7.5 lakhs elementary schools have been made barrier free. Besides, additional grant @ Rs. 1200/- per child with disability per year is provided under Sarv Shiksha Abhiyan, meet the special needs of such children. A new Scheme of inclusive Education for Disabled at Secondary Stage (IEDSS) has commenced from April 2009. It covers disabled children in Classes IX-XII, with the aim of enabling all students with disabilities to pursue secondary schooling in an inclusive environment.
8.	The backlog of vacancies for persons with disability continues to be large, both at the Centre and in the States.	DOPT has issued an Order dated 27th November, 2009 directing Ministries to conduct special recruitment drive to fill up backlog reserve vacancies for persons with disabilities.
9.	A suitable scheme to provide incentives to promote employment for disabled people in the private sector should be put in place as enjoined in Section 41 of the Persons with Disabilities (Equal Opportunities, Protection of Rights and Full Participation) Act, 1995.	A Scheme of incentives to Employers in the Private Sector for Providing Employment to Persons with Disabilities was launched, <i>w.e.f.</i> 01.04.2008. Under this Scheme, the Government of India provides the employer's contribution for Employees Provident Fund (EPF) and Employees State Insurance (ESI) for 3 years, for disabled persons employees employed in the private sector on or after 01.04.2008, with a monthly salary upto Rs.25,000.